

[Shri K. D. Malaviya]

tion No. G. S. R. 1459 dated the 10th December, 1960, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, See No. LT-2503/61].

COFFEE (SECOND AMENDMENT) RULES AND NOTIFICATION UNDER THE COMPANIES ACT

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table.

- (i) A copy of the Coffee (Second Amendment) Rules 1961 published in Notification No. G. S. R. 847 dated the 1st July, 1961, under sub-section (3) of Section 48 of the Coffee Act, 1942. [Placed in Library, See No. LT-2979/61]
- (ii) A copy of the draft Notification making certain amendments to Notification No. S.R.O. 355 dated the 17th January, 1957, under Sub-section (2) of section 620 of the Companies Act, 1956. [Placed in Library, See No. LT-2980/61].

ACTS UNDER THE ORISSA STATE LEGISLATURE (DELEGATION OF POWERS) ACT AND PROCLAMATION OF PRESIDENT IN RELATION TO ORISSA

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg,

- (i) to relay on the Table a copy of Notification No. 21/13/60-Delhi published in Delhi Gazette dated the 18th March, 1961 making certain amendment to the Delhi Municipal Corporation (Facilities for Mayor) Rules, 1958, under sub-section (2) of Section 479 of the Delhi Municipal Corporation Act, 1957. [Placed in Library, See No. LT-2822/61]

- (ii) to lay on the Table a copy each of the following Acts,

under sub-section (3) of section 3 of the Orissa State Legislature (Delegation of Powers) Act, 1961:—

- (1) The Orissa Merged Territories Petition Writers' Continuance of Licences (Amendment) Act, 1961 (President's Act No. 1 of 1961). [Placed in Library, See No. LT-2881/61].
- (2) The Orissa Sales Tax Laws (Amendment) Act, 1961 (President's Act No. 2 of 1961). [Placed in Library, See No.—Lt. 2982/61].
- (3) The Bihar and Orissa State Aid to Industries (Orissa Amendment) Act, 1961 (President's Act No. 3 of 1961). [Placed in Library, See No. LT-2983/61].
- (4) The Orissa House Rent Control (Amendment) Act, 1961 (President's Act No. 4 of 1961). [Placed in Library, See No. LT-2984/61].
- (5) The Orissa Taxation (On Goods carried by Roads or Inland Waterways) Amendment Act, 1961. President's Act No. 5 of 1961. [Placed in Library. See No. LT-2985/61].
- (iii) to lay on the Table—
- (1) under clause (3) of article 356 of the Constitution, a copy of the proclamation made by the President on the 23rd June, 1961, revoking the Proclamation made by him on the 25th February 1961 in relation to the State of Orissa. [Placed in Library, See LT-2986/61].
- (2) a copy of the Territorial Councils (Payment of